

IISCO management as principal employer is not enforcing P.F. deductions from the workers's wages ; and

(d) what steps the TISCO management proposes to take against defaulting contractors' firms and for realisation of huge Provident Fund arrears?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKERJEE) :
(a) to (d). The information is being collected and will be laid on the Table of the House.

Gramin Bank Scheme

2433. **SHRI RAM SWARUP RAM :** Will the Minister of FINANCE be pleased to state ;

(a) whether in order to implement 20 points programme and give help and aid to the poor people "Gramin Banks" Scheme was formulated ;

(b) if so, how many banks so far are working in various States and their progress of work till 30th December, 1980 ; and

(c) whether Government will also place a report of any scheme, rules or regulations so far prepared for branch managers and other employees of Gramin banks in service?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT) :
(a) Regional Rural Banks (Gramin Banks) are being set up to cater to the credit requirements of the weaker sections of the population in rural areas.

(b) As at the end of December 1980, eighty five Regional Rural Banks covering 143 districts were functioning in 17 States of the country. According to the latest information available, the 73 Regional Rural Banks in position as at the end of June, 1980 had opened 2735 branches

and mobilised Rs. 16 crores in deposits. The aggregate loans and advances outstanding on this date amounted to Rs. 181 crores in about 18.5 lakh borrowal accounts.

(c) Model (Staff) Services Regulations were prepared by the Government in consultation with the Reserve Bank of India and the Sponsor Banks under section 30 of the Regional Rural Banks Act, 1976. These Model Regulations cover various service aspects of the employees of the Regional Rural Banks such as appointments, probation, seniority, conduct, discipline, leave, medical benefits, Provident fund etc. According to the latest information available, most of Regional Rural Banks have adopted these Regulations.

भारतीयों द्वारा उगांडा में पूंजी निवेश

2434. **श्री पारिक्रम चन्दर :** क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) उगांडा में पूंजी निवेश की शर्तों का व्यौरा क्या है ;

(ख) उगांडा में पूंजी निवेश नियंत्रित करने वाले नियम क्या हैं ; और

(ग) उगांडा के अनिवासी भारतीयों द्वारा किए गए पूंजी निवेश के लिए क्या सुरक्षा उपाय किए गए हैं ?

वित्त मंत्री (श्री आर० बेंकटरामन) :

(क) और (ख) यद्यपि उगांडा की वर्तमान सरकार की औद्योगिक नीति तथा विदेशी भागीदारी से सम्बन्धित नियमों की घोषणा अभी तक नहीं की गई है, फिर भी यह बात स्पष्ट है कि विदेशी भागीदारों द्वारा किए गए निवेश से अर्जित आय के प्रेषणों की व्यवस्था का विनियमन विदेशी भागीदारों तथा युगांडा सरकार के बीच निष्पक्ष हुए अलग अलग करारों की शर्तों के